IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

33. **IA-4942/2023 in C.P.(IB)/308(MB)/2022**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **12.07.2024**

NAME OF THE PARTIES: Clearwater Capital Partners Singapore Fund V Pvt. Ltd.
Vs
Renaissance Urban-Infra Private Limited

SECTION: 7, 43(1) r/w 44 (1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Mr. Kunal Kanungo a/w Ms. Tanushree Sogani and Mr. Atishay Jain, Ld. Counsel for the Applicant present. Mr. Priyank Daga, Ld. Counsel for the R-3 present (VC).

2. Counsel for the R-3 seeks time to file reply. One week's time is granted to file reply. Copy of the reply to be served upon the applicant well in advance of the next date of hearing.

3. List this matter on **04.09.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

12.07.2024/pvs